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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 318 of 1993

Date of Decision: 5.7.1993

B.Biswal & Others Applicant(s)

Versus

Union of India & Others Respondent(s)

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(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? NO

2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? NO.

MEMBER (ADMINISTRATIVE) VICE-CHAIRMAN 5/7/93

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JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, We have heard Mr.D.N.Mishra, learned counsel for the petitioners and Mr.Ashok Mishra, learned Standing Counsel. The case of the petitioners be considered and suitability be adjudged in respect of consideration of different candidates for the 85 posts - for which sanction has been received by the departmental authorities. Mr.Ashok Mishra, learned Standing Counsel submitted that after appointment order has been issued against 106 incumbents in respect of sanctioned posts of 106 in number, certain incumbents, who were found to be suitable are in the waiting list. Mr.Mishra submitted that the departmental authority may be allowed to appoint those candidates against these 85 posts. Merit of the petitioners be adjudged and in case found to be suitable, they may also be enlisted in the panel and appointment be made to those 85 posts according to seriological list, in which different candidates have been placed according to their merit. Thus the original application is accordingly disposed of leaving the parties to bear their own cost.

MEMBER (ADMINISTRATIVE)

5/7/93
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 5.7.1993/ B.K. Sahoo